

Annexure-5

Name of the corporate debtor: MPL 2 WHEELERS PRIVATE LIMITED; Date of commencement of liquidation 26-11-2021;List of stakeholders as on: 22-06-2022

List of operational creditors (Government Dues)

Sl. No.	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/ attachment removed	% share in total amount of claims admitted					
1.	ESIC, Chennai	25/02/2022	13,88,436	13,88,436	Non payment and delayed payment of contribution	NA	NA	2.61%					The last date for submission of claim was 26.12.2021 and the claims were submitted after the last date. Also, as per Reg 31 of
2.	Commercial Taxes Department, (Assistant Commissioner ST, T.Nagar Assessment circle).	08/03/2022	1,59,36,255	1,59,36,255	Arrears of sales tax under TNVAT and TN Entry of Motor Vehicles to Local Areas Act, 1960.	NA	NA	30%	-	-	-	-	IBBI (Liquidation Process) Regulations, final list of stakeholders was already submitted with NCLT. Hence claims received from them were initially rejected. Further, ESIC filed an appeal against the decision of rejecting the claim and Hon'ble
3.	Employee Provident Fund Organisation, Regional Office, Chennai-North	14/03/2022	2,09,923	2,09,923	Dues towards penal charges and damages	NA	NA	0.40%	-	-	-	-	NCLT, Chennai in its order IA/323(CHE)/2022 in IBA/780/2019 dated 09.06.2022 directed to admit the claim of ESIC on the ground that it is a statutory due and has been communicated in the CIRP process. Hence, as per the order of Hon'ble NCLT, claims of ESIC is accepted. Also, the claims of EPFO and Commercial Taxes department are accepted on the same grounds.